

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE, WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

MODIFIED OFFICE ORDER

In partial modification of earlier order on account of creating of new Civil Courts in West District, in view of the directions issued by the Hon'ble Supreme Court of India in the matter titled *Periyammal vs. Rajamani* [2025 INSC 329], and in compliance with the directions issued by the Learned Principal District & Sessions Judge (West), Delhi, the following **Work Assignment Roster** has been devised for the Bailiffs of Nazarat Branch, West District for the execution of warrants. This new system shall come into effect from **01/07/2025 till further orders**. The respective Bailiffs are assigned execution work for the Courts mentioned against their names as per the following arrangement :-

Sl. No.	Name of Bailiff	Name of Court(s) of West District
1.	Sh. Girish	1. Ld. Principal District & Sessions Judge 2. Ld. District Judge (Commercial)-04 3. Ld. District Judge-03 4. Ld. District Judge-08 5. Ld. Civil Judge-01
2.	Sh. Prabhat Sharma	1. Ld. District Judge (Commercial)-05 2. Ld. District Judge-06 3. Ld. District Judge-09 4. Ld. Senior Civil Judge
3.	Sh. Jai Bhagwan	1. Ld. District Judge (Commercial)-01 2. Ld. District Judge-02 3. Ld. District Judge-10 4. Ld. CCJ-cum-ARC
4.	Sh. Sanjay Yadav	1. Ld. District Judge (Commercial)-02 2. Ld. District Judge-07 3. Ld. ACJ-CCJ-ARC 4. Ld. Civil Judge-04
5.	Sh. Bijender Singh	1. All warrants of Hon'ble High Court, Ld. MACT, Out Station warrants and other warrants not covered under this roster 2. All warrants of Ld. Mahila Courts and court of Ld. JMFC 3. Ld. District Judge-01 4. Ld. JSCC-cum-ASCJ-cum- Guardian Judge
6.	Sh. Vijender Kumar	1. Ld. District Judge (Commercial)-06 2. Ld. District Judge-05 3. Ld. Civil Judge-02 4. Ld. JSCC/Addl. SCJ-02
7.	Sh. Ganga Singh	1. Ld. District Judge (Commercial)-03 2. Ld. District Judge-04 3. Ld. Civil Judge-03

Note :

1. The Bailiff whose name appears in the Primary Court Assignment is responsible for the execution of all the warrants of the designated Courts.

2. There will be no requirement of marking of warrants by the office of the undersigned and each warrant issued by the Ld. Courts shall be directly assigned to the respective Bailiffs as per the above roster. The In-Charge, Nazarat Branch shall allocate each warrant as per the above roster to the respective Bailiffs.

Work Assignment Roster of Bailiffs, West District

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